

ITEM NO.7

COURT NO.6

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
34611-34616/2015

(Arising out of impugned final judgment and order dated 24-11-2015 in WP No. 25915/2011 24-11-2015 in WP No. 26236/2011 24-11-2015 in WP No. 26237/2011 24-11-2015 in WP No. 26238/2011 24-11-2015 in WP No. 26239/2011 24-11-2015 in WP No. 26240/2011 passed by the High Court Of Karnataka At Bengaluru)

SIRAJIN BASHA & ANR.

Petitioner(s)

VERSUS

B.S. YEDDYURAPPA . & ORS.

Respondent(s)

(and IA No.126629/2017-CLARIFICATION/DIRECTION)

WITH

S.L.P. (C) ...CC No. 8861-8866/2017 (IV-A)

(and IA No.19655/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

T.P. (C) No. 1038/2016 (XVI-A)

Date : 16-05-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Devadatt Kamat, Addl. Adv. Gen.
Mr. V. N. Raghupathy, AOR
Mr. Rjesh Inamdar, Adv.
Mr. Javedur Rahman, Adv.
Mr. Parikshit P. Angadi, Adv.
Mr. Aditya Bhat, Adv.

Mr. Prashant Kumar, Adv.
Mr. Amit Singh, Adv.
Mr. Rajan Singh, Adv.
Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) Mr. Kush Chaturvedi, Adv.
Mr. Somay Kapoor, Adv.
Mr. Shubhranshu Padhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for
respondent no.1, matters stand adjourned for one week.

(ASHWANI THAKUR)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER